

(15)

Item-34

22.12.2006

MA-2306/2006

OA-934/2003

Present: Sh. Anil Srivastava, counsel for applicant.

Sh. S.Rajappa, counsel for respondents.

Learned counsel for applicant states that enquiry has been conducted in a very flagrant manner without affording an opportunity to the applicant. Yet we find that the directions issued were to complete the enquiry and also considering the representation of the applicant through a defence counsel. In the event any illegality is committed, remedy is not by way of MA. Applicant is at liberty to assail the disciplinary proceeding or final order thereof. With this MA stands disposed of.


(V.K.AGNIHOTRI)
Member (A)


(SHANKER RAJU)
Member (J)